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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1107/94

Transfer Application No:

DATE OF DECISION: 21.11.94

N.S. Jaswal Petitioner

Mr. H.Y. Deo Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri

1. To be referred to the Reporter or not ? no
2. Whether it needs to be circulated to other Benches of the Tribunal ? no

  
V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN', BUILDING NO.6  
PRESCOT ROAD, BOMBAY 1

O.A.NO. 1107/94

N.S. Jaswal

..Applicant

v/s

Union of India & Ors.

..Respondents

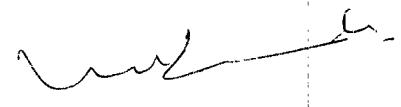
Coram: Hon.Shri Justice M.S.Deshpande, Vice Chairman

ORAL JUDGMENT:  
(Per: M.S.Deshpande, Vice Chairman)

DATED: 21.11.94

Heard Mr. H Y Deo, Ld. counsel for the applicant. The applicant had applied for compassionate appointment after the death of his father in 1987. The applicant's contention is that the impugned order refusing the compassionate appointment was passed on 12.7.1993. It is apparent that the applicant should have approached the Tribunal 18 months from the date of making the application for compassionate appointment which he has not done i.e., in 1988. The impugned order says that the claim was stale because the applicant's father ~~died~~ died five years earlier. Apart from the question of limitation, in the year 1994 the applicant cannot be regarded having a claim for compassionate appointment because compassionate appointment has to be made for removing the distress.

In the result I see no merit in the application and it is dismissed. No order as to costs.

  
(M.S.Deshpande)  
Vice Chairman